GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.4607

TO BE ANSWERED ON FRIDAY THE 23RD MARCH, 2018 CHAITRA 2, 1940 (SAKA)

GST EXEMPTION TO CAPCs

4607. SHRI DEEPENDER SINGH HOODA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has received any proposal for exemption of the Central Armed Police Canteens (CAPCs) from Goods and Services Tax ambit and if so, the details thereof; and

(b) the reaction of the Government thereon and the details of the extent to which it is likely to benefit the Central Armed Police Forces?

<u>ANSWER</u>

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) & (b): Yes, request has been received seeking concession from the Goods and Services Tax (GST) on goods supplied to the Central Armed Police Canteens (CAPCs). The same has not been recommended by the GST Council.
